

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF HALDIRAM FINCAP PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	HALDIRAM FINCAP PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/06/1994
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1994PT059829
5. Address of the registered office and principal office (if any) of Corporate Debtor	AG-32 Shalimar Bagh, Delhi North Delhi-110088
6. Insolvency commencement date in respect of Corporate Debtor	14.02.2023 (Order passed by Hon'ble Adjudicating Authority, New Delhi Court III in Company Petition No. CP-IB-2786/ND/2019 received on 15/02/2023)
7. Estimated date of closure of insolvency resolution process	13.08.2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name: Prabhakar Kumar Reg. No.: IBB/11PA-002/IP-N00774/2018-2019/12373
9. Address & email of the interim resolution professional, as registered with the board	Add: No.1 Shiva Enclave, 3rd Floor, Pitampura, New Delhi-110034 E-mail: prabhakar_acs@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: No.1 Shiva Enclave, 3rd Floor, Pitampura, New Delhi, National Capital Territory of Delhi-110034 E-mail: cirp.haldiram@gmail.com
11. Last date for submission of claims	1st March 2023 (Order received on 15 February 2023 from Hon'ble Adjudicating Authority, hence 14 days calculated from the receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	N.A.
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	Relevant Forms are available at https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi (Court III) has ordered the commencement of a corporate insolvency resolution process of HALDIRAM FINCAP PRIVATE LIMITED on 14.02.2023.

The creditors of HALDIRAM FINCAP PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 1st March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-1A.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.02.2023
Interim Resolution Professional, Haldiram Fincap Private Limited
Place: New Delhi

Prabhakar Kumar
Regd. No.: IBB/11PA-002/IP-N00774/2018-2019/12373

FORM G (RE-ISSUE)

INVITATION FOR EXPRESSION OF INTEREST FOR "RCI INDUSTRIES & TECHNOLOGIES LIMITED" OPERATING IN MANUFACTURING & SALES OF FLAT AND ROUND PRODUCTS IN COPPER, BRASS, STAINLESS STEEL AND SPECIAL ALLOYS AT BADDI, HIMACHAL PRADESH

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	RCI Industries & Technologies Limited CIN: L74900DL1992PLC047055
2. Address of the registered office	Registered Off: Unit No. 421, 4th Floor, Pearl Omnia, Netaji Subhash Place, Pitampura, Delhi-110034 Production Unit: Plot No. 84-85, HPSIDC Industrial Area, Baddi, District Solan 173205, Himachal Pradesh
3. URL of website	https://www.rciind.com
4. Details of place where majority of fixed assets are located	Plot No 84-85, HPSIDC Industrial Area, Baddi (Dist. Solan), Himachal Pradesh-173205
5. Installed capacity of main products/services	Annual 6000 metric tonnes of flat & round products in copper, brass, stainless steel and special alloys.
6. Quantity and value of main products/services sold in last financial year	₹ 59.68 Crores (FY 2021-22)
7. Number of employees/workmen	101
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to cirp.rci.industries.technologies@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to cirp.rci.industries.technologies@gmail.com
10. Last date for receipt of expression of interest	Revised - February 28, 2023 Original - February 15, 2023
11. Date of issue of provisional list of prospective resolution applicants	Revised - March 10, 2023 Original - February 25, 2023
12. Last date for submission of objections to provisional list	Revised - March 15, 2023 Original - March 02, 2023
13. Process email id to submit EOI	cirp.rci.industries.technologies@gmail.com

Brijesh Singh Bhadauria
Resolution Professional For RCI Industries & Technologies Limited
Reg No: IBB/11PA-002/IP-N01045/2020-2021/13385
AFA valid up to: 09.03.2023
Email: bsb@bsbandassociates.in, CIRP.rci.industries.technologies@gmail.com
Date: 15.02.2023
Correspondence Address: C-1108, Mangal Apartments, Vasundhara Enclave, New Delhi-110095

VALLABH STEELS LIMITED

Regd. Off.: G.T. Road, Village Pawa, Sahnewal, Ludhiana-141 120(Punjab), India, CIN: L27109PB1990PLC004327, Tel: +91-161-2511413 Fax: +91-161-2511414, E-mail: fin.ho@vallabhsteels.com website: www.vallabhsteels.com

EXTRACT OF STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31st DECEMBER, 2022 (Rs. in Lakhs)

PARTICULARS	Quarter Ended	Nine Months Ended	Quarter Ended
	31.12.2022	31.12.2022	31.12.2021
(Un-audited)			
Revenue from operations	-	-	18.21
Net Profit/(Loss) (before Tax, Exceptional and Extraordinary items)	(590.17)	(760.05)	(161.29)
Net Profit/(Loss) after tax (after Exceptional and Extraordinary items)	(590.17)	(760.05)	(161.29)
Other Comprehensive Income (OCI)	-	-	-
Total comprehensive Income (Net of tax)	(590.17)	(760.05)	(161.29)
Equity Share Capital	495.00	495.00	495.00
Earnings Per Share (of Rs.10/-each)			
- Basic (Rs.)	(11.92)	(15.35)	(3.26)
- Diluted (Rs.)	(11.92)	(15.35)	(3.26)

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website, i.e. www.vallabhsteels.com and also available on the Stock Exchange website at www.bseindia.com

For Vallabh Steels Limited
Sd/-
(Kapil Kumar Jain)
Chairman

Place: Ludhiana
Date: 14-02-2023

India Trade Promotion Organisation

(A Government of India Enterprise)
Pragati Bhawan, Pragati Maidan, New Delhi - 110 001

INVITATION FOR EXPRESSION OF INTEREST

EOI REF NO.: ITPO/ITSD/FINTECH/2023

India Trade Promotion Organisation (ITPO), Pragati Maidan, New Delhi, a Government of India Enterprise intends to give the benefits and convenience of digital payments to the visitors of trade shows organized at Pragati Maidan and invites Expression of Interest (EOI) from the experienced FinTech Companies / Banks to promote digital payments during the exhibitions at Pragati Maidan.

Interested agencies may send Expression of Interest (EOI) through email at computerdiv@itpo.gov.in on or before **Monday, 20th February 2023 by 1800 hours**. After the due time no applications shall be entertained.

EOI document containing the details of Eligibility Criteria and Scope of Work can be downloaded from ITPO's corporate website www.indiatraderf.com

Manager
I.T. Services Division

पंजाब नेशनल बैंक Punjab National Bank

BO: SI 9, Shastri Nagar, RAZAPUR GHAZIABAD, U.P-201002, EMAIL: bo07610@pnb.co.in, Ph: 0120-2721132, 0120-2704172

PUBLIC NOTICE

Notice is hereby given to public at large that the Lease hold Residential Property No. S-59, Mahesh Nagar, Jaipur (Rajasthan) was originally allotted by JDA (Jaipur Development Authority) through Allotment letter on 10.03.2000 in the name of Sh. Kamlesh Gaur S/O Sh. Jagdish Prasad Gaur and Registered Lease Deed also executed on 10.03.2000, which is duly registered in the office of Sub Registrar, Jaipur on 05.04.2000 at registered no.2959, Book no.1, Volume no.217, Pages no.09. Addl. Book no. 01, Vol no.854, Sr no.09, Pg no.42 to 46. The said property is already mortgaged in the loan Account-M/S Technocrat Construction Pvt. Ltd with Punjab National Bank Razaapur, Ghaziabad (U.P) since 03.09.2019. But, now, said chain of original documents of the said property is not traceable in spite of the best efforts of the bank. If anybody finds the documents, please return to the Punjab National Bank Razaapur, Ghaziabad. Nobody should deal with the above said property and title deed. The use of the said document is treated as illegal and null and void in the Court of Law.

GAWAR KHAJUWALA BAP HIGHWAY PRIVATE LIMITED

Regd. Office: DSS-378, SECTOR 16-17, Hisar, Haryana-125001
CIN: U45309HR2018PTC073651
Tel.: +91-01662-246117
E-mail:finance@gawar.in, Website:www.gkbhpl.in

EXTRACT OF THE STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2022

Amount in Lakhs except ratios

SR. NO	PARTICULARS	For The Quarter Ended	For The Half Year Ended	For The Year Ended on
		31-12-2022 (UNAUDITED)	31-12-2021 (UNAUDITED)	31-03-2022 (AUDITED)
1.	Total income from operations	1321.58	2666.79	8655.28
2.	Net profit/(Loss) for the period (before tax exceptional and / or extraordinary items)	1016.06	634.26	2201.05
3.	Net profit/(Loss) for the period before tax (after exceptional and / or extraordinary items)	1016.06	634.26	2201.05
4.	Net profit/(Loss) for the period after tax (after exceptional and / or extraordinary items)	760.32	62.09	1639.22
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	760.32	62.09	1639.22
6.	Paid Up Equity Share Capital	5,300.00	5,300.00	5,300.00
7.	Reserves (exclusive Revaluation Reserves)	6161.2	3114.27	3904.48
8.	Securities Premium Account	-	-	-
9.	Net Worth	11461.2	8414.27	9,204.48
10.	Paid up Debt Capital/Outstanding Debt	21957.5	23550.00	22815.00
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	1.97 Times	3.07 Times	2.58 Times
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations):			
1.	Basic (In Rs.)	1.43	0.12	3.09
2.	Diluted (In Rs.)	1.43	0.12	3.09
14.	Capital Redemption Reserve	-	-	-
15.	Debtenture Redemption Reserve	2281.50	-	2281.50
16.	Debt Service Coverage Ratio	1.55 Times	0.02 Times	0.081 Times
17.	Interest Service Coverage Ratio	3.83 Times	2.34 Times	2.14 Times

Notes:

- The above financial results for the quarter ended December, 2022 have been reviewed and approved by the board of directors at their respective meetings held on February 14, 2023.
- The above is an extract of the detailed format financial results filed with the Stock Exchange under Regulation 52 of Securities and Exchange Board of India (Listing Obligations and Disclosures Requirement) Regulations 2015. The full format of the audited financial results will be uploaded on the website www.gkbhpl.in and will also be available on the Stock Exchange website www.bseindia.com.
- For the other line items referred in regulation 52(4) of the LODR Regulation, pertinent disclosures have been made to the Stock Exchange (Bombay Stock Exchange) and can be accessed on their website www.bseindia.com.

For and on behalf of Board of Directors of
Gawar Khajuwala Bap Highway Private Limited
Ravinder Kumar
Director
DIN: 01045284

HIRA AUTOMOBILES LIMITED

Regd. Office : # 598, Sector 18-B, Chandigarh | CIN: LS0101CH1989PLC009500
Tel: +912170-48111 | Email : hiraaccounts@gmail.com | www.hiraautomobiles.com

Extract of Un-Audited Standalone Financial Results for the quarter and Nine months ended on 31st December, 2022. (Rs. in Lakhs except EPS data)

S. N.	Particulars	Quarter ending	Nine months ending	Quarter ending
		31.12.2022 unaudited	31.12.2022 unaudited	31.12.2021 unaudited
1.	Total Income from operations	6197.21	17781.21	6043.24
2.	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	38.09	72.94	79.99
3.	Net Profit/(Loss) for the period before tax (after Extraordinary items and/or Extraordinary items)	38.09	72.94	79.99
4.	Net Profit/(Loss) for the period after tax (after Extraordinary items and/or Extraordinary items)	28.09	56.94	76.99
5.	Equity Share Capital	275.34	275.34	275.34
6.	Reserves(excluding Revaluation Reserve as shown in the Balance Sheet of Previous Year)	1004.89	1004.89	862.84
7.	Earnings Per Share before extraordinary items(of Rs 10/-each)			
	Basic:	1.02	2.07	2.80
	Diluted:	1.02	2.07	2.80

Note: The above is an extract of the detailed format of quarterly Financial Results for quarter and Nine months ended 31st December, 2022 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of above Results is available on the websites of Company at www.hiraautomobiles.com and BSE Limited at www.bseindia.com.

For Hira Automobiles Ltd.
Rahulinder Singh Sidhu
(Managing Director)
DIN-00447452

Place: Chandigarh
Date: 14.02.2023

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH AT CHANDIGARH COMPANY PETITION (CAA) No. 88/CHD/HR/2022 CONNECTED WITH CA (CAA) No. 15/CHD/HR/2022

IN THE MATTER OF: Section 230-232 of the Companies Act, 2013 read along with Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

AND

IN THE MATTER OF: JHS Svendgaard Retail Ventures Private Limited, having its registered office at Fifth Floor, Plot No. 107, Sector - 44, Institutional Area, Gurugram, Haryana - 122001.

..... (Resulting Company/Petitioner Company 1) AND

JHS Svendgaard Brands Limited, having its registered office at Fifth Floor, Plot No. 107, Sector - 44, Institutional Area, Gurugram, Haryana - 122001. (Transferor Company/Petitioner Company 2) AND

JHS Svendgaard Laboratories Limited, having its registered office at Trilokpur Road, Kheri (Kala Amb), Tehsil - Nahan, Distt. Sirmour, Himachal Pradesh - 173030. (Demerged Company/ Transferee Company/ Petitioner Company 3)

NOTICE OF PETITION

A petition under Section 230-232 and other applicable provisions of the Companies Act, 2013 for obtaining sanction of a Composite Scheme of Arrangement for Demerger and Amalgamation between JHS Svendgaard Retail Ventures Private Limited ("Resulting Company"/Petitioner Company 1) and JHS Svendgaard Brands Limited ("Transferor Company"/Petitioner Company 2) and JHS Svendgaard Laboratories Limited ("Demerged Company"/Transferee Company 3)/Petitioner Company 3) was presented by the Petitioner Company on 25th November, 2022 and the petition is fixed for hearing before Hon'ble National Company Law Tribunal Bench at Chandigarh on 01st March, 2023. Any Person desirous of supporting or opposing the said petition should send to the Petitioner's Advocate, notice of his intention, signed by him or his Advocate, with his name and address, so as to reach the Petitioner's Advocate not later than 2 (Two) days before the date fixed for hearing of the Petition, where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit shall be furnished with such notice. A copy of the Petition shall be furnished by the undersigned to any person requiring the same on payment of prescribed charges for the same.

Sd/-
Adv. Suman Kumar Jha / S. Shiva
(Counsel for Petitioner Companies)
For Corporate Professionals
Advisors & Advocates

Date: 16th February, 2023 D-28, South Extension-I, New Delhi - 110049
Place: New Delhi Mob: 9911626324

MODERN STEELS LIMITED

CIN: L27109PB1973PLC003358
Corporate Office: SOD 98-99, Sub City Centre, Sector 34, Chandigarh-160022
Registered Office: G.T. Road, Mandi Gobindgarh (Punjab)-147301

Extract of Unaudited Financial Results (Reviewed) for the Quarter ended 31st December, 2022

₹ in Lacs except EPS

Particulars (Refer Notes below)	Quarter ended	Nine Months	Corresponding
	31 December 2022	Period ended 31 December 2022	3 months ended in the previous year 31 December 2021
(Unaudited) (Unaudited) (Unaudited)			
Total income from operations(net)	-	-	2,732
Profit/(Loss) from ordinary activities after tax	1,536	1,635	(105)
Profit/(Loss) for the period after tax (after Extraordinary items)	1,036	1,135	32
Equity Share Capital	1,440	1,440	1,440
Reserve (excluding Revaluation Reserves as shown in balance sheet of previous year)	-	-	-
Profit/(Loss) per share (for continuing operations)			
(a) Basic	7.52	8.25	0.23
(b) Diluted	7.52	8.25	0.23
Profit/(Loss) per share (for discontinued & continuing operations)			
(a) Basic	7.52	8.25	0.23
(b) Diluted	7.52	8.25	0.23

Notes: The above is an extract of the detailed format of Quarterly and half yearly Unaudited Financial Results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and half yearly Unaudited Financial Results are available on the stock exchange website (www.bseindia.com)

For and on behalf of Board of Directors
Sd/-
Satish Kumar Kapoor
Director
DIN: 00009122

Place: Chandigarh
Date: 14th February, 2023

GAWAR NARNAUL HIGHWAY PRIVATE LIMITED

Regd. Office: DSS-378, SECTOR 16-17, Hisar, Haryana-125001
CIN: U45500HR2019PTC078394
Tel.: +91-01662-246117
E-mail: finance@gawar.in, website: www.gnhpl.in

EXTRACT OF THE STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2022

Amount in Lakhs except ratios

SR. NO	PARTICULARS	For The Quarter Ended	For The Quarter Ended	For The Year Ended on
		31-12-2022 (UNAUDITED)	31-12-2021 (UNAUDITED)	31-03-2022 (AUDITED)
1.	Total income from operations	1627.83	2116.67	14102.67
2.	Net profit/(Loss) for the period (before Tax exceptional and / or extraordinary items)	989.09	664.81	1973.36
3.	Net profit/(Loss) for the period before tax (after exceptional and / or extraordinary items)	989.09	664.81	1973.36
4.	Net profit/(Loss) for the period after tax (after exceptional and / or extraordinary items)	740.04	494.63	1468.03
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	740.04	494.63	1468.03
6.	Paid Up Equity Share Capital	6100.00	6100.00	6100.00
7.	Reserves (exclusive Revaluation Reserves)	6219.24	3788.84	4046.75
8.	Securities Premium Account	-	-	-
9.	Net Worth	12319.24	9888.84	10146.75
10.	Paid up Debt Capital/Outstanding Debt	34662.48	-	35750.00
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	2.96 Times	4.38 Times	3.99 Times
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations):			
1.	Basic (In Rs.)	1.21	0.81	2.41
2.	Diluted (In Rs.)	1.21	0.81	2.41
14.	Capital Redemption Reserve	-	-	-
15.	Debtenture Redemption Reserve	3575.00	-	3575.00
16.	Debt Service Coverage Ratio	1.35 Times	0.25 Times	0.139 Times
17.	Interest Service Coverage Ratio	2.59 Times	1.78 Times	1.59 Times

Notes:

- The above financial results for the quarter ended December 31, 2022 have been reviewed and approved by the board of directors at their respective meetings held on February 14, 2023.
- The above is an extract of the detailed format financial results filed with the Stock Exchange under Regulation 52 of Securities and Exchange Board of India (Listing Obligations and Disclosures Requirement) Regulations 2015. The full format of the audited financial results will be uploaded on the website www.gnhpl.in and will also be available on the Stock Exchange website www.bseindia.com.
- For the other line items referred in regulation 52(4) of the LODR Regulation, pertinent disclosures have been made to the Stock Exchange (Bombay Stock Exchange) and can be accessed on their website www.bseindia.com.

For and on behalf of Board of Directors of
Gawar Narnaul Highway Private Limited
Ravinder Kumar
Director
DIN: 01045284

44. Borrower-Anoop Kishor Gupta Branch- Raja Ki Mandi, Agra	EM Of Residential house at 30/158 (part) Kidwai park Agra Area- 84.44 SQM., In the Name of Anoop Gupta, Boundaries- East- Bagchi West- Part of Building 30/158 & exit 4.00 Feet, North- House Beni Ram, South- House Suman Lata.	E) 08.09.2020 F)Rs. 7.24 Lac + further interest and other Admissible charges w.e.f. 11.02.2021 G) 11.02.2021 H) SYMBOLIC	(A)Rs 16.50 Lac (B)Rs 01.65 Lac (C) Rs 20000/-
45. Borrower-Naresh Kumar Branch- Shahganj, Agra	Em of H. No. EWS-306 Sector-1 Pandit Deendayal Upadhyay Awas Vikas colony Sikandra Loha Mandi Ward Agra, Area-41.32 SQM, In the name of Naresh kumar, Boundaries- East- H. No. 307, West- H. No. 305, North-Plot No. 319, South- Rasta.	E) 24.06.2021 F)Rs. 15.41 Lac + further interest and other Admissible charges w.e.f. 11.10.2021 G) 11.10.2021 H) SYMBOLIC	(A)Rs 21.00 Lac (B) Rs 02.10 Lac (C) Rs 20000/-
46. Borrower-M/s Shree Jee Ispat Branch-Belanganj, Agra	EM of Residential Prop. No- 13-A/822-A Part of Kharsa No- 29,30,31,32& 33 New Kharsa No- 13 and 29 KHA Area- 2866.00 SQM Situated at Chhalesar (Old Kanpur Road) Chatta Ward Tehsil Etmadpur Distt. Agra In The Name of Sh. Ashok Kumar Agarwal Boundaries- North-Land of Other Person, South-Agra- Firozabad Road, East- Land of other person, West- Own Land.	E) 13.09.2021 F)Rs. 85.17 Lac + further interest and other Admissible charges w.e.f. 16.12.2021 G) 16.12.2021 H) SYMBOLIC	(A)Rs 596.00 Lac (B)Rs 59.60 Lac (C) Rs 100000/-
47. Borrower-M/s Hitesh Trading Company Branch-Surya Nagar, Agra	1.EM of Flat No. 23, 1ST Floor, Constructed Over Plot No. 23, (Kala Kunj), Loha Mandi Ward, Agra- 282003, (UP), Area 47.97 sq. mtrs., (In the name of Smt. Sarla Devi Alias Smt. Lata Devi w/o Sh. Shankar Lal), Boundaries- North-Part of Property, South-Common Stair, East- Common Gallery & 3 Feet Wide Exit, West- Plot No: 23-A.	E) 08.10.2020 F)Rs. 89.74 Lac + further interest and other Admissible charges w.e.f. 13.01.2021 G) 13.01.2021 H) SYMBOLIC	(A)Rs 14.50 Lac (B)Rs 01.45 Lac (C) Rs 20000/-
48. Borrower-M/s Rudranath Sheetgrah Pvt. Ltd. Branch-Hathras, Agra	EQM of Residential Prop. Plot part of Kharsa No 1223 (New Kharsa No 1040) Vinova Nagar Mauja Sherpur Tehsil Sadabad Distt. Hathras area, 184.00 SQM. Boundaries- East- House of Chokhe Lal 8other, west- Rasta 9.00 Ft. wide, North- House Of Khachermal, South- Khet Chokhe Lal.	E) 02.06.2021 F)Rs. 369.82 Lac + further interest and other Admissible charges w.e.f. 27.08.2021 G) 27.08.2021 H) SYMBOLIC	(A)Rs 42.50 Lac (B)Rs 04.25 Lac (C) Rs 20000/-
49. Borrower-Smt. Neera Sharma W/o Sh. Shyam Sunder Branch-Raja Ki Mandi, Agra	Em of Residential House No- 19 Nikhil Garden Mauja Chamroli Tehsil Sadara Distt. Agra, Area 86.98 Sqm., In the Name of Smt. Neera Sharma W/o Sh. Shyam Sunder, Boundaries- East- Plot other, west- Road 29.60 Ft., North- House no-18, South- House no-20.	E) 02.06.2021 F)Rs. 28.63 Lac + further interest and other Admissible charges w.e.f. 29.09.2021 G) 29.09.2021 H) SYMBOLIC	(A)Rs 36.50 Lac (B)Rs 03.65 Lac (C) Rs 20000/-
50. Borrower-M/s Handicraft Bazaar Prop. Kalyani Varma Branch-Surya Nagar, Agra	Em of Commercial Shop No.- 27 Situated at ground floor defense state Phase-1 bindu katra Tajganj Agra In the Name of Shri Arop Kumar Verma. Boundaries- East- 9.00 mtr. wide road, west-Bara Prem Singh, North- Shop no. 26, South- Shop no.- 28.	E) 04.11.2020 F)Rs. 27.20 Lac + further interest and other Admissible charges w.e.f. 26.08.2021 G) 26.08.2021 H) SYMBOLIC	(A)Rs 16.00 Lac (B)Rs 01.60 Lac (C) Rs 20000/-
51. Borrower-Shri Rajesh Shrivastava Branch-Raja ki mand, Agra	Em of Flat No. 302 Virma Residential Plot No.- 105 sector- 4R Awas vikas colony Agra Area- 735.15 Sq.ft. In the Name of Shri Rajesh Shrivastava. Boundaries- East- Other Property, West-Other Property, North-Ext & Rasta, South- Other Property.	E) 12.04.2022 F)Rs. 20.80 Lac + further interest and other Admissible charges w.e.f. 18.06.2022 G) 18.06.2022 H) SYMBOLIC	(A)Rs 21.00 Lac (B)Rs 02.10 Lac (C

